

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

COURT NO. III

Service Tax Appeal No.50247 of 2017

[Arising out of Order-in-Original No.21/COMMR/HPR/2016-2017 dated 31.08.2016 passed by the Commissioner, Central Excise, Customs and Service Tax, Hapur]

M/s.Bagnath Shram Samvida Sahkarita

Appellant

Shop No.15 B, Transport Nagar,
Rampur Road, Haldwani,
Uttarakhand.

VERSUS

Commissioner of Central Excise and Service Tax,

Respondent

Opposite Shaheed Smarak, Delhi Road
Meerut, Uttar Pradesh.

APPEARANCE:

None for the appellant.

Shri Rohit Issar, Authorised Representative for the respondent.

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No.51053/ 2023

DATE OF HEARING/DECISION:09.08.2023

BINU TAMTA:

The present appeal was filed on 31.01.2017. On the previous hearings, the appellant has not been appearing and, therefore, on the last date i.e. 22.05.2023, the learned Authorised Representative was directed to make an attempt to serve the appellant. He has placed a letter dated 28.06.2023, which shows that they have tried to serve the appellant but at the given address, none was found and hence, the notice could not be served.

2. It appears that the appellant is not interested in pursuing the appeal, therefore, we dismiss the appeal leaving it open to the party to approach if need be at a later stage.

[order dictated & pronounced in open court]

(BINU TAMTA)
MEMBER (JUDICIAL)

(P V. SUBBA RAO)
MEMBER (TECHNICAL)

Ckp.